

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA  
UNSTARRED QUESTION NO. 2140  
TO BE ANSWERED ON 01.01.2018**

**Sexual Harassment in Higher Education Institutes**

2140. DR. PRABHAS KUMAR SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is aware of the sexual harassment in the higher education institutions in the country;
- (b) if so, the details thereof; and
- (c) whether University Grants Commission(UGC) has reviewed such existing arrangements and taken appropriate measures for the safety and security of the girls and women in higher education including Universities?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(DR. SATYA PAL SINGH)**

(a) to (c): The consolidated data on such cases and action taken against the persons found guilty is not maintained centrally. Internal Complaints Committees, constituted by the Universities under Section 4 of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, decide the action to be taken in such cases. The Act has empowered Internal Complaints Committees to deal with such complaints effectively and in a time bound manner.

University Grants Commission(UGC) has asked the Universities/Colleges to constitute Internal Complaint Committee (ICC) and a Special Cell to deal with issues of "Gender Based Violence" and to conduct gender sensitization programmes.

UGC has notified UGC (Prevention, Prohibition and Redressal of Sexual harassment of women employee and students in higher educational institutions) Regulation, 2015 in the Official Gazette on 2<sup>nd</sup> May, 2016. These Regulations also provide for protection of the complainant as well as witnesses from victimization and discrimination along with the penalty provision for false complaints and are binding on Universities and Colleges.

All India Council for Technical Education (AICTE) has notified "All India Council for Technical Education (Gender Sensitization, Prevention and Prohibition of Sexual Harassment of Women Employees and students and Redressal of Grievances in Technical Institutions) Regulations, 2016 in the Gazette of India vide Notification No. 251 dated 10/06/2016 and is available on the AICTE website i.e. [www.aicte-india.org](http://www.aicte-india.org)

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